

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 190 of 2019

IN THE MATTER OF:

Deloitte Haskins & Sells LLP.

....Appellant

Vs.

**Union of India
Through Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

**Appellant: Mr. Abhinav Vashith, Sr. Advocate with Mr. Mahesh Agarwal,
Ms. Niyati Kholi, Mr. Arnav Behari and Ms. Akshita
Sachdeva, Advocates**

With

Company Appeal (AT) No. 193 of 2019

IN THE MATTER OF:

Kalpesh J. Mehta

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

Appellant: Ms. Aayushi Sharma, Advocate

With

Company Appeal (AT) No. 194 of 2019

IN THE MATTER OF:

Udayan Sen.

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

Appellant: Ms. Aayushi Sharma, Advocate

With

Company Appeal (AT) No. 195 of 2019

IN THE MATTER OF:

Shrenik Baid & Ors.

....Appellants

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

**Appellants: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha Rohatgi
Mohta, Advocate**

With

Company Appeal (AT) No. 196 of 2019

IN THE MATTER OF:

N Sampath Ganesh

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

**Appellant: Mr. Neeraj Kishan Kaul, Sr. Advocate with Mr. Raghav
Seth, Mr. Aman Sharma and Mr. Deepak Joshi,
Advocates**

With

Company Appeal (AT) No. 197 of 2019

IN THE MATTER OF:

BSR & Associates LLP

....Appellant

Vs.

**Union of India,
Ministry of Corporate Affairs & Ors.**

....Respondents

Present:

**Appellant: Mr. Neeraj Kishan Kaul, Sr. Advocate with Mr. Raghav
Seth, Mr. Aman Sharma and Mr. Deepak Joshi,
Advocates**

With

Company Appeal (AT) No. 205 of 2019

IN THE MATTER OF:

Milind Patel **....Appellant**

Vs.

Union of India, **....Respondents**
Through Ministry of Corporate Affairs & Ors.

Present:

Appellant: Ms. Surekha Raman and Mr. Dileep Poolakkot, Advocates

With

Company Appeal (AT) No. 206 of 2019

IN THE MATTER OF:

Neera Saggi **....Appellant**

Vs.

Union of India & Ors. **....Respondents**

Present:

**Appellant: Mr. Jayant Mehta, Mr. Ashish Prasad, Mr. Mahfooz Nazki and
Mr. Avinash Tripathi, Advocates**

With

Company Appeal (AT) No. 207 of 2019

IN THE MATTER OF:

Rajesh Kotian **....Appellant**

Vs.

Union of India & Ors. **....Respondents**

With

Company Appeal (AT) No. 211 of 2019

IN THE MATTER OF:

Manu Kochhar **....Appellant**

Vs.

Union of India, **....Respondents**
Ministry of Corporate Affairs & Anr.

With

Company Appeal (AT) No. 212 of 2019

IN THE MATTER OF:

Deepak Jagdish Pareek **....Appellant**

Vs.

Union of India, **....Respondent**
Ministry of Corporate Affairs

With

Company Appeal (AT) No. 214 of 2019

IN THE MATTER OF:

Surinder Singh Kohli **....Appellant**

Vs.

Union of India, **....Respondents**
Ministry of Corporate Affairs & Ors.

With

Company Appeal (AT) No. 215 of 2019

IN THE MATTER OF:

Uday Ved. **....Appellant**

Vs.

Union of India & Ors. **....Respondents**

With

Company Appeal (AT) No. 221 of 2019

IN THE MATTER OF:

Subhalakshmi Panse **....Appellant**

Vs.

Union of India & Ors. **....Respondents**

ORDER

22.08.2019: The matter has been placed on the request of the Counsel for the Appellant(s). It is submitted that an interim order was passed by this Appellate Tribunal on 29.07.2019. According to the learned counsel for the Appellant(s) on subsequent date i.e. 19.08.2019, interim order passed on 29.07.2019 was ordered to be continued till next date but same has not been recorded in order dated 19.08.2019.

From the record we also find no such interim order has been recorded. There is a confusion as to whether any interim order was passed by this Appellate Tribunal on 19.08.2019 or not. It cannot recapitulated at this stage. However, taking into consideration the fact that this Appellate Tribunal on 29.07.2019 has passed an Interim order which was ordered to be continued till the next date, we accept the statement made by the learned senior counsels at Bar and order that the interim order passed on 29.07.2019 shall continue till next date, when the appeals will be heard on merit and the Interim order may not be extended.

Post these appeals 'for admission (after notice)' on **16th September, 2019** on the top of the list as ordered earlier.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

sa/gc